

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 218 OF 2015

Dated: 11th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matte of:-

Byrnihat Industries Association

.... Appellant(s)

Versus

Meghalaya State Electricity Regulatory Commission & Anr.

... Respondent (s)

Counsel for the Appellant(s)

: Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R.1

Ms. Sakie Jakaria for R-2

ORDER

Learned counsel for the respondents state that reply will be filed by 14.03.2016.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 28.03.2016 after serving copy on the other side.

List the matter on **19.04.2016**.

(I. J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson